

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P.No. 94/99

IN

O.A.No. 186/99

New Delhi: this the 20th day of May, 1999.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

ASI Kulwant Singh No. 448/D,
S/o Shri Sohan Singh,

R/o qtr. No. 4, P.S. Delhi Cantt.,
Delhi .

.... applicant.

(By Advocate: Shri Ajesh Luthra)

Versus

1. Shri V.N. Singh,
Commissioner of Police,

Police Hqr.

MSO Building,

I.P. Estate.,

New Delhi.

2. Shri S.K. Jain,
Addl. Commissioner of Police,
(Establishment, MSO Building,
I.P. Estate,

New Delhi

..... Contemners/
Respondents.

(By Advocate: Shri Arun Bhardwaj)

ORDER

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Heard both sides on C.P.No. 94/99.

2. We are constrained to note that although the order directing respondents to send applicant on UST Course was dictated in presence of respondents' counsel on 15.3.99, it was only after applicant had filed the present C.P. on 9.4.99 that respondents took steps to send applicant for medical examination on 12.4.99 and he was eventually sent on the course on 16.4.99 although others had meantime been sent on

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5.4.99.

3. Although in view of the compliance affidavit filed, we do not propose to pursue this C.P. further, We make it clear that respondents should comply with the Tribunal's orders promptly, failing which they shall lay themselves open to appropriate action under the law.

4. Subject to what has been stated above, the C.P. is dismissed and notices to alleged contemners are discharged.

Lakshmi Swaminathan

(MRS. LAKSHMI SWAMINATHAN)
MEMBER(J).

S.R. Adige

(S.R. ADIGE)
VICE CHAIRMAN (A).

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